IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
. . . . .

O.A.NO. 24/93   Date of Decision: 06.01.1993.

SHRI CHATTER SINGH   . . .   APPLICANT

VERSUS

UNION OF INDIA   . . .   RESPONDENTS

CORAM:-

THE HON'BLE MR. P.C. JAIN, MEMBER(A)
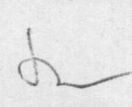
THE HON'BLE MR. J.P. SHARMA, MEMBER(J)

JUDGEMENT(ORAL)
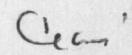(Delivered by Hon'ble Sh. P.C. Jain, Member(A).

In this application filed under Section
19 of the Administrative Tribunals Act, 1985,
the applicant, a Gateman under P.W.I., Northern
Railway, New Delhi was proceeded with
departmentally and by an order dt. 10.4.1992
(Annexure-D) was imposed penalty of reduction
to a lower stage in the same time scale i.e.
from the stage of Rs.935/- to the stage of
Rs.800/- for a period of two years from the
date of the order with postponing future
increments. He preferred an appeal dated
13.5.1992 (Annexure-A) to the authority indicated
in the punishment order. It is stated that
no order on his appeal has yet been passed
by the Appellate Authority. Accordingly, the

applicant has prayed for a direction to the concerned respondents to decide the appeal, or in the alternative to set aside the impugned order dt. 10.4.1992 and declare the same as against the principles of natural justice and arbitrary. When this case came up for hearing on admission, the learned counsel for the applicant submitted that he presses only the first prayer i.e. for a direction to the Appellate Authority to dispose of the appeal dated 13.5.1992 preferred by the applicant within a specified time. This request is unexceptionable. Accordingly, this O.A. is disposed of at the admission stage itself with the direction that Respondent No.2, namely, Divisional Superintendent Engineer (II), D.R.M. Office, Northern Railway, Pahar Ganj, New Delhi should dispose of the appeal dt. 13.5.1992 preferred by the applicant against the punishment order dt. 10.4.1992 within two months from the date of receipt of this order. No costs.

(J.P. SHARMA)
MEMBER(J)

(P.C. JAIN)
MEMBER(A)